

ITEM NO.40

COURT NO.15

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 27670/2023

(Arising out of impugned final judgment and order dated 24-03-2023  
in WA No. 514/2023 passed by the High Court of Kerala at Ernakulam)

STATE TAX OFFICER (IB) &amp; ORS.

Petitioner(s)

VERSUS

SHABU GEORGE &amp; ANR.

Respondent(s)

(IA No.141237/2023-CONDONATION OF DELAY IN FILING and IA  
No.141236/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. C. K. Sasi, AOR  
Ms. Meena K Pouiose, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

We are not inclined to interfere with the judgment and order  
impugned in this petition.

The special leave petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)  
COURT MASTER (SH)(MALEKAR NAGARAJ)  
COURT MASTER (NSH)